

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1289-1290/2025

SMT. RAKESH BALA ANEJA . & ORS.

Appellant(s)

VERSUS

SMT. SUSHIL BAJAJ (DEAD)

Respondent(s)

IA No. 9615/2025 - APPLICATION FOR SUBSTITUTION

WITH

C.A. No. 1328/2025 (III-A)

IA No. 9759/2025 - APPLICATION FOR SUBSTITUTION

Date : 10-04-2026 These matters were called on for hearing today.

For Appellant(s) :

Ms. Shriya Maini, AOR
Mr. Rajive Maini, Adv.

For Respondent(s) :

Mr. Vikas Mehta, AOR
Ms. Nitika Grover, Adv.

Mr. Tejasvi Choudhary, Adv.
Mr. Angad Baxi, AOR

Mr. Raghav Sabharwal, AOR
Mr. Divyaraj Singh, Adv.
Mr. Thakur Divyaraj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No(s). 1289-1290/2025

Service was complete on respondent No.1.1 on 26.2.2026 but no counter affidavit has been filed yet. However, Ld.counsel for respondent No.1.1 has submitted that counter affidavit has already been filed. Registry to verify and update the records. If counter affidavit is found to have

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been filed, let the same be taken on record, else last opportunity is granted to file counter affidavit within two weeks, failing which further opportunity to file the same would stand declined.

Service was complete on respondent No.1.2 on 26.02.2026. Time has been sought to file counter affidavit. As no counter affidavit has been filed within 30 days from the date of service, hence, last opportunity is granted to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file the same would stand declined.

Ld. Advocate-on-record, Ms.Sweta Rani has entered appearance for respondent No.1.3 on the last date of hearing. Today she is no longer appearing for the said respondent.

Ld. Advocate, Ms. Tanvi Munjal, appearing on behalf of Mr. Sunil Kr. Sharma, Advocate-on-record has entered appearance for respondent No.1.3 on whom service was complete on 28.02.2026. Time has been sought to file vakalatnama and counter affidavit. As no counter affidavit has been filed within 30 days from the date of service of notice, hence, last opportunity is granted to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further

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opportunity to file counter affidavit would stand declined.
Vakalatnama be filed as per rules.

Respondent No.1.5 has e-filed counter affidavit.

Service was complete on respondent No.1.6 on 23.2.2026.
Mr.Sunish Bajaj-party itself has entered appearance as respondent No.1.6. Time has been sought to engage the Ld.counsel and to file counter affidavit. As no counter affidavit has been filed within 30 days from the date of service of notice, hence, last opportunity is granted to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file counter affidavit would stand declined.

Service report through ABC legal services is still awaited with regard to respondent No.1.4, who is residing in U.S.A.

List again on 11.05.2026.

C.A. No. 1328/2025

Ld. Advocate, Mr. Divya Raj Singh, appearing on behalf of Mr. Raghav Sabharwal, Advocate-on-record has entered appearance for respondent No.1.1, on whom service was complete on 02.04.2026 and has submitted that vakalatnama has been filed today itself. Registry to verify and update the records. As 30 days was given on the last date of hearing for filing counter affidavit, hence, last

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opportunity is granted to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file counter affidavit would stand declined.

Vakalatnama was filed by respondent No.1.2 on 06.04.2026. Let counter affidavit be filed within 30 days from the date of filing vakalatnama.

Ld. Advocate, Ms. Tanvi Munjal, appearing on behalf of Mr. Sunil Kr. Sharma, Advocate-on-record has entered appearance for respondent No.1.3 on whom service is awaited. Time has been sought to file vakalatnama and counter affidavit. Let vakalatnama and counter affidavit be filed within 30 days from today.

Service report through ABC legal services is still awaited with regard to respondent No.1.4, who is a foreign resident.

Counter affidavit has already been filed by respondent No.1.5.

Certificate of service from the concerned High Court with regard to respondent Nos.1.6 and 2 to 4 is still awaited. Reminder be issued.

List again on 11.05.2026.

Copy of the ROP be furnished to the concerned AOR for information and compliance.

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SUJATA SINGH
Registrar